

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 140/2023**

IN THE MATTER OF:

HJ Prasanna Kumar

...PETITIONER

Versus

Department of Urban Development
Karnataka and Others

...RESPONDENTS

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**REPORT ON BEHALF OF RESPONDENT NO. 9 (KARNATAKA
URBAN WATER SUPPLY AND DRAINAGE BOARD)**

MOST RESPECTFULLY SHOWETH:


1. That the instant report is being filed to place on record the action being taken by the answering Respondent with respect to the action taken to curb entry of sewage into the Hennagara lake, as well as construction of STP.
2. It is submitted that this Hon'ble Tribunal *suo moto* impleaded the answering Respondent by way of order dated 04.12.2024, wherein it was *inter alia* directed as follows:

"1. As the 8th Respondent/Bangalore Water Supply and Sewerage Board (BWSSB) has stated in their report that the area in question is beyond the BWSSB limits, the Karnataka Urban Water Supply and Drainage Board (KUWSDB) and the Karnataka Tank Conservation and Development Authority

(KTCDA) are Suo Motu impleaded as Respondents No.9 and 10 respectively.”

3. It is submitted that the Hennagara lake is being polluted as the untreated sewage from Jigani town and surrounding villages is flowing into the lake during rainy season.
4. To address the issue of overflowing sewage and the absence of an STP, the answering Respondent has undertaken the construction of a UGD network as well as an STP.
5. The Detailed Project Report (**DPR**) for Providing Under Ground Drainage system to Jigani town is approved for a project cost of Rs.124.75 Crores by the GoK vide G.O. No.: UDD 37 UDS / 2022 Dtd:28.03.2023
6. It is submitted that the work is entrusted to agency amounting to Rs.82.23Cr (CAPEX Rs.74.12Cr + OPEX Rs.8.10Cr) with stipulated period of 36 months for completion through tender. Work is in progress since 23.08.2024. Survey work was undertaken and has been completed in the entire town. The designs for the project are under finalization.

7. It is also submitted that required lands are required for construction of STP and wet well. The land acquisition process (draft 19(1) notification) is under progress.
8. It is submitted that after completion of UGD system to Jigani town along with STP being taken up by the answering Respondent, the sewage from Jigani town entering into the Hennagara lake will be stopped. In the above UGD scheme, whole Jigani town (Area under TMC limit excluding Industrial area) will be covered.
9. It is hence submitted that the above steps are being to ensure that there is no entry of Sewage in to Hennagara Lake, Bengaluru. It is prayed that the above information be taken on record and the instant OA may be disposed of. And the answering Respondent shall be duty bound to implement all orders passed by this Hon'ble Tribunal.


For KUWSDB
Executive Engineer
K.U.W.S & D Board Division
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Date: 11.02.2025